## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3629 ANSWERED ON:24.08.2011 STAFF STRENGTH OF CVC Pakkirappa Shri S.

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the sanctioned/actual staff strength of Central Vigilance Commission (CVC) which is supposed to check corruption;
- (b) whether CVC has powers to prosecute and to take disciplinary action against guilty officials;
- (c) if so, the details thereof; and
- (d) the number of guilty officials who punished on the basis of CVC report during the last three years and the current year?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a): Group-wise sanctioned/actual staff strength of Central Vigilance Commission (CVC) as on 10.08.2011 is as under :-

Sanctioned strength Officials in position

Group A 53 43

Group B 99 83

Group C 71 53

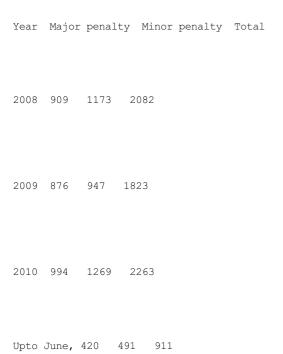
Group C (pre- 73 67

revised Group D)

296 246

<sup>(</sup>b) & (c): No, Madam. The powers and functions of the Central Vigilance Commission (CVC) are provided under Section 8 of the CVC Act, 2003 (45 of 2003). The CVC Act empowers the Commission to enquire or cause inquiries or investigations to be conducted into offences alleged to have been committed under the Prevention of Corruption Act, 1988 by the certain categories of public servants in the Central Government, corporations established by under any Central Act, Government companies, societies and local authorities owned or controlled by the Central Government. As per Section 8(1) (g) of the CVC Act, the Commission tenders advice to the Central Government, corporations established by or under a Central Act, Government companies, societies and local authorities owned or controlled by the Central Government on such matters as may be referred to it by that Government, said Government companies, societies and local authorities owned or controlled by the Central Government or otherwise.

(d): As per information provided by the CVC, the details of punishments awarded by the competent authorities in pursuance to the Commission's advice during the last three years and upto June, 2011 are as under:-



2011